

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "D", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA Nos.415 & 416/M/2020
Assessment Years: 2012-13 & 2013-14**

M/s. Rochem Separation Systems India Pvt. Ltd., 101, HDIL Tower, Anant Kanekar Marg, Bandra East, Mumbai - 400 051 PAN: AABCR 1955P	Vs.	ACIT, CC 2(4), Old CGO Annex Bldg. Room No.802, 8 th Floor, M.K. Road, Mumbai - 400020
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Gaurav Bansal, A.R.
Revenue by : Shri Bharat Andhale, D.R.

Date of Hearing : 21.09.2021
Date of Pronouncement : 14.10.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The above titled appeals have been preferred by the assessee against the order dated 16.10.2019 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment years 2012-13 & 2013-14.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 which has already been issued. The Ld. A.R., therefore, prayed before the Bench that appeals may kindly be allowed to be withdrawn.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeals.
4. Accordingly, we are inclined to dismiss the appeals of the assessee.
5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 14.10.2021.

**Sd/-
(Saktijit Dey)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 14.10.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.